

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 28517/2017

(Arising out of impugned final judgment and order dated 28-03-2016 in CWP No. 26058/2015 passed by the High Court of Punjab & Haryana at Chandigarh)

POST GRADUATE INSTITUTE OF MEDICAL EDUCATION
AND RESEARCH

Petitioner(s)

VERSUS

RAVI NAIK & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.120621/2017-CONDONATION OF DELAY IN FILING and IA No.120624/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.120623/2017-CONDONATION OF DELAY IN REFILING)

Date : 24-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Uday Gupta, Adv.
Ms. Shivani Lal, Adv.
Mr. Hiren Dasan, Adv.
Mr. M.K. Tripathi, Adv.
Mr. Chand Qureshi, Adv.
Mrs. Sarla Chandra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application seeking exemption from filing certified copy of the impugned Judgment is allowed.

Delay is condoned.

Issue notice.

Tag with SLP (Civil) No.31425/2016.

(VISHAL ANAND)
COURT MASTER (SH)

(CHANDER BALA)
BRANCH OFFICER

